

**THE HIGH COURT OF MEGHALAYA  
SHILLONG**

**STANDING ORDER NO.8 OF 2014**

Dated March 26, 2014

Filing of the petitions in the Registry shall close at  
3:00 p.m. Any filing thereafter will have to be mentioned before  
the Chief Justice in case of exceptionally urgent matters.

sd/-

CHIEF JUSTICE

Memo.No.HCM/III/16/2014/248

Dated March 26, 2014

Copy for information to:-

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The Private Secretary to Hon'ble Mr. Justice T.NK. Singh, High Court of Meghalaya, Shillong.
3. The Private Secretary to Hon'ble Mr. Justice S.R Sen, High Court of Meghalaya, Shillong.
4. The Registrar, High Court of Meghalaya, Shillong.
5. The Advocate General, High Court of Meghalaya, Shillong.
6. The Additional Advocate General, High Court of Meghalaya, Shillong.
7. Mr./Mrs./Ms \_\_\_\_\_ Senior Advocate, High Court of Meghalaya, Shillong.
8. The Deputy Registrar, Judicial, High Court of Meghalaya, Shillong.
9. The Assistant Registrar, Judicial, High Court of Meghalaya, Shillong.
10. The System Analyst, High Court of Meghalaya, Shillong, to upload the same in the Official Website.
11. The Central Government Counsel, High Court of Meghalaya, Shillong.
12. The President/Secretary, Shillong High Court Bar Association, Shillong.
13. Mr/Ms \_\_\_\_\_ Court Master, High Court of Meghalaya, Shillong.
14. The High Court Notice Board.
15. Office File.

sd/-

REGISTRAR GENERAL